

(P)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2503/2002

M/A No. 2/22/2002

Thursday, this the 26th day of September, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri M.P. Singh, Member (A)

1. Tara Chand s/o Shri Gurditta
r/o CGWB Camp
Near Ravi Das Mandir
Sector-3, R.K. Puram
New Delhi

2. Makan Singh s/o Shri Shyam Singh
r/o CGWB Camp
Near Ravi Das Mandir
Sector-3, R.K. Puram
New Delhi

...Applicants
(By Advocate: Ms. Charu Srivastava for Shri R.S. Rana)

Versus

1. Ministry of Water Resources
Govt. of India
through Secretary
New Delhi

2. Chairman
Central Ground Water Board
Ministry of Water Resources
Govt. of India
New Delhi

3. Chief Engineer
Central Ground Water Board
Ministry of Water Resources
Govt. of India
Faridabad, Haryana

4. Executive Engineer
Central Ground Water Board
Ministry of Water Resources
Govt. of India
Ambala City, Ambala, Haryana

...Respondents

O R D E R (ORAL)

Justice V.S. Aggarwal:

It is not in dispute that the applicants do not fulfil the minimum required qualifications and the normal promotion norms mentioned in the Recruitment Rules for the post of Driller-In-Charge. The minimum educational qualification is matriculate. It is also not in dispute

VS Ag

3

(2)

that the Assured Career Progression Scheme would only be available if the applicants fulfil the above-said qualifications.

2. Learned proxy counsel for applicants contends that the applicants have been serving for 24 years with the respondents and, therefore, the necessary benefit of the Assured Career Progression Scheme should be awarded. Once it is so, the applicants cannot be ~~refused~~ awarded the second financial upgradation. In that view of the matter, there is desistal for this Tribunal to interfere. OA must fail and is dismissed.


(M.P.Singh)
Member (A)

/sunil/


(V.S.Agarwal)
Chairman